

[Translation]

SHRI C. JANGA REDDY : Listen to me, Sir.

(Interruptions)

[English]

MR. DEPUTY-SPEAKER : How can you, in the middle of the proceedings, come and raise any matter? I allowed other Members and when they were raising their points you should have come at that time. Why are you raising it now? I can't allow.

(Interruptions)

12.15 hrs.

#### BUSINESS OF THE HOUSE

[English]

THE MINISTER OF PARLIAMEN-  
TARY AFFAIRS AND MINISTER OF  
FOOD AND CIVIL SUPPLIES (SHRI  
H.K.L. BHAGAT) : With your permission,  
Sir, I rise to announce that Government  
Business in this House during the week  
commencing 23rd November, 1987, will  
consist of :

- (1) Consideration of any item of Government Business carried over from today's Order Paper.
- (2) Consideration and passing of :
  - (a) The Representation of the People (Third Amendment) Bill, 1987 as passed by Rajya Sabha.
  - (b) The Constitution (Fifty-Sixth Amendment) Bill, 1987.
  - (c) The Railways Traffic Claims Tribunal Bill, 1987.
  - (d) The Metro Railways (Construction of Works) Amendment Bill, 1987, as passed by Rajya Sabha.
  - (e) The Authorised Translations (Central Laws) Amendment

Bill, 1987 as passed by Rajya Sabha.

- (f) The Comptroller and Auditor-General's (Duties, Powers and Conditions of Service) Amendment Bill, 1987.

DR. CHINTA MOHAN (Tirupati) : Sir, the following matters may please be discussed next week :

1. Drug policy, drug pricing and non-availability of certain drugs and vaccines.
2. Electoral reforms and minimum age limit for voting.

[Translation]

SHRI MADAN PANDEY (Gorakhpur) : Mr. Deputy-Speaker, Sir, 40 years have passed since we achieved Independence. All the freedom fighters were glad to see the programmes organised by the Central Government on the 40th Anniversary of the country's Independence. They were glad because they saw that their feelings, objectives and ideas for which they had fought even at the cost of their lives and their families, are being given a practical shape. Without caring for their personal interests, the freedom fighters had jumped into the freedom struggle with the sole objective of liberating their country. Nobody had thought, at that time, of any reward in the form of a high post or pension etc. Their objective was not to get a reward by way of any pension or a high post nor was there any feeling of big or small among them. All of them had played an equal role in the freedom struggle. It is true that the right of punishment was with the then British Government and even if a freedom fighter wanted to be punished, it was not within his control. Moreover, getting punishment was not his objective. Keeping these things in view, the Father of Nation, Mahatma Gandhi had observed "A person who has gone to a jail even for a day has also made a great sacrifice". His intention was clear. He wanted that there should be no discrimination between the freedom fighters whether they had served a six month term in the jail or had been there for a day. It seems ridiculous that the Centre does not grant pension to those freedom fighters who

[Shri Madan Pandey]

have been recognised as such by the State Governments.

Therefore, I would urge the hon. Home Minister that instead of the period of punishment being the basis, the Centre should provide *samman* pension to all those freedom fighters who are already getting it from the State Governments, keeping in view their great sacrifice.

SHRI SHANTI DHARIWAL (Kota) : Mr. Deputy-Speaker, Sir, mining leases are being granted on a large scale in Bundi and Taleda tehsils in my constituency. The trees have already been felled in the mining area where the pits are located. The renewal of mining leases is pending because it has not been decided whether the approval of Central Government is essential or not under the Forest Conservation Act, 1980. Clause 2 (2) of the Forest Conservation Act, 1980 provides that no part of a forest area can be used for any other purpose. This means that if a part of the forest area is already being used for other purpose, it would continue to be used so in future as well. It was keeping this thing in view that the Supreme Court gave its judgement in the case of Shri Bansi Ram Modi in 1985.

I would urge the Ministry of Environment and Forests to exclude those areas, where there are no trees, which are lying waste, which are rich in mineral wealth and where mining operations are already going on, from the forest area to enable the people to exploit the mineral wealth for the economic growth of the State and also get themselves employed there.

[English]

SHRI SRIBALLAV PANIGRAHI (Deogarh) : The foundation stone of the Sambalpur-Talcher Railway Line was laid in September, 1984 by Shri Rajiv Gandhi. It was then declared that work of this project would be taken up on war footing so as to be completed within five years. But because of scanty provision of funds, the work of the Project is going on at snail's pace. A sum of eleven crore rupees only has been spent so far during last three years against estimated project cost of Rs. 68 crores covering only 8 per cent of the work of the Project. Thus unless the budget allocation is considerably enhanced, the Project at this speed will take a very long period to be

completed. Considering the importance of the line and discontentment of the people, regularly higher allocations should be made in the Budget for the early completion of the Project with an additional amount of at least Rs. 3 crores provided for expenditure during the current financial year itself.

SHRI AZIZ QURESHI (Satna) : Chitrakoot is a place of religious, historical and cultural importance. Thousands of people from all parts of the country and also from abroad come here to find solace, peace of mind and offer prayers. Unfortunately, Chitrakoot is divided between Madhya Pradesh and Uttar Pradesh. This is the main reason why Chitrakoot could not develop in such a manner as it should have been developed. What is required is sufficient transport and proper places of stay for the pilgrims who come here. It is also a place of national integration as the famous temple of Balaji in Chitrakoot is said to have been given lands and Jageers for its maintenance and construction by no less a person than the Mughal Emperor Aurangzeb. Great Indian poets Tulsidas and Rahim have also created their immortal poetry and spread the message of love and fraternity for all the human beings at this place.

What is required is the creation of a Central Development Authority by the Government of India for the all round development of Chitrakoot as a place of international importance and a centre of religion, learning, history and culture of India's glorious past where all the facilities of research and development could be provided for the students of ancient history and culture.

Rest Houses on reasonable charges, efficient development of buildings and roads and the naming of Railway Station Majgawan, as Chitrakoot Road is the dire need of the area and should be arranged immediately.

[Translation]

SHRI VIRDHI CHANDER JAIN (Barmer) : Mr. Deputy-Speaker, Sir, the following subject may be included in the next week's List of Business.

Jodhpur, Ajmer, Beawar, Udaipur and Pali in Rajasthan are facing acute drinking

water scarcity this year. The Rajasthan Government had demanded about Rs. 100 crores from the Centre as a drought relief.

A project has been formulated to supply drinking water to Jodhpur city on permanent basis through the Indira Gandhi Canal for which the Centre has provided Rs. 6 crores as assistance, which is inadequate.

Even if Army has to be pressed into service to complete the project on war-footing it should be done, so that drinking water is supplied to Jodhpur by June 1988. The Central Government should provide Rs. 28 crores to the State Government for this project.

The Narmada Water Dispute Tribunal has allotted 0.50 MF of Narmada water to Rajasthan for purpose of irrigation in the desert areas of Barmer and Jalore districts.

The Rajasthan Government has proposed to irrigate about 99035 hectares of land in these districts from this water but the project report has not yet been presented so far. Therefore, the Central Government should impress upon the State Government to prepare and present the project report immediately.

The Narmada water should be supplied to the desert and border areas of Barmer and Jalore districts by 1991 so that the people's demand for both drinking water and irrigation is fulfilled and the centuries old parched land is irrigated.

Keeping in view the backwardness in the border desert areas, the Central Government should also provide special assistance during the Seventh Five Year Plan for the above mentioned big project and the State Government should also make adequate provision in the Seventh Five Year Plan so that work could be undertaken on a war-footing and Narmada river water could be supplied for irrigation purposes in Barmer and Jalore districts by 1991 and the above mentioned desert areas could be turned into greenery.

[English]

**SHRI SRIHARI RAO (Rajahmundry) :** Sir, I request that the following may be included in the next week's agenda :

The indication of Oil and Gas results in

the Krishna-Godavari basin is very impressive. The Oil and Natural Gas Commission proposes to link 4 gas wells in the Krishna-Godavari basin by pipelines to the Gas Collecting Station. In Island Block, drilling operations in wells Tatipaka-I and II, and Pasarlapudi-I were completed and testing was done. A tunnel has to be drilled across the river Vasista and this work has to be taken up immediately. The find of oil in Kaukalur near Vijayawada and the find of oil and gas in Krishna-Godavari basin at a distance of about 5 km from the coast near Narsapur in Andhra Pradesh have given rise to expectations that oil and gas exist in large quantities in the on-shore and off-shore areas of Krishna-Godavari basin.

In view of the acute power shortage in Andhra Pradesh, the proposals of the APSEB for installation of three units of Gas Turbine of 33 MW each which are pending with the Central Electricity Authority may be cleared immediately. The Ministry of Petroleum and Natural Gas has to confirm the availability of 4 lakh cubic metres of natural gas for the above power plants. In view of its vast expansion programme, ONGC may kindly consider the location of a separate regional office in Andhra Pradesh exclusively for their operation in the Krishna-Godavari basin, preferably at Rajahmundry, East Godavari District.

**SHRI HARIHAR SOREN (Keonjhar) :** Sir, I request that the following may be included in the next week's agenda :

It is a matter of great regret that the female workers working in Banspani, Joda, Barbil, Bolani and other mines in Keonjhar district of Orissa are being exploited by their employers. They are very poor and they belong to tribal communities and they come to the mine-areas of Keonjhar district to earn their livelihood. All the basic amenities which should be provided to the workers are not made available to them. The young girls come to work there as daily wage workers fall victims of the contractors and they are being sexually exploited by the contractors on some promise or the other. When such victims want to raise a voice against the treatment meted out to them, they are threatened that they will lose their job. Thus, they are silently tolerating the injustice. Nobody is giving adequate protection.

**SHRI KADAMBUR JANARTHANAN** (Tirunelveli) : Sir, I request that the following may be included in the next week's agenda :

Tuticorin Port, located at the southern end of our country is gaining importance and soon it is likely to be declared as an International Port. It is, however, not known as to why the dredging of the berths is being delayed.

The dredging must be done to a minimum of 32 ft. in depth instead of 27½ ft. so that heavy vessels of 40,000 tonnage could be berthed at the port. Due to less depth of the Tuticorin Port, trade and commerce is being affected. For instance, the Thermal Power Plant, the SPIC and the TAC industries and Salt Pans cannot make use of this port. It is, therefore, very necessary that dredging must be done to a minimum of 32 ft. and this must be done at the earliest. More so, this will help avoid the present congestion in the Madras Port.

**THE MINISTER OF PARLIAMEN- TARY AFFAIRS AND MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI H.K.L. BHAGAT)** : Sir, I have listened to the observations of the hon. Members and I shall surely bring them to the notice of the Business Advisory Committee.

12.30 hrs.

#### ELECTION TO COMMITTEE

Central Advisory Committee for the National Cadet Corps.

[English]

**THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE PRODUCTION AND SUPPLIES IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL)** : I beg to move :

"That in pursuance of section 12(1) of the National Cadet Corps Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from amongst themselves to serve as a member of the Central Advisory Committee for the National Cadet Corps for a term

of one year from the date of election, subject to the other provisions of the said Act and the Rules made thereunder."

**MR. DEPUTY-SPEAKER** : The question is :

"That in pursuance of section 12(1) of the National Cadet Corps Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from amongst themselves to serve as a member of the Central Advisory Committee for the National Cadet Corps for a term of one year from the date of election, subject to the other provisions of the said Act and the Rules made thereunder."

*The motion was adopted.*

#### NATIONAL HOUSING BANK BILL— Contd.

[English]

**MR. DEPUTY-SPEAKER** : Now we take up further discussion on this Bill.

[Translation]

**SHRI RAMSWAROOP RAM (Gaya)** : Mr. Deputy-Speaker, Sir, while supporting the National Housing Bank Bill which is before the House, I would like to make some submissions to the hon. Minister.

Mr. Deputy-Speaker, Sir, the basic necessities in our country are considered to be food, clothing and shelter. When seen in this perspective our Government is making full efforts to provide food, clothing and shelter to all the people of our country.

I am very thankful to the hon. Minister that he has felt the need of housing facilities and has brought a comprehensive Bill in this august House. The people want houses to live in and for this purpose, the hon. Minister and the Government have good intentions.

But unless the hon. Minister changes his method of working, I think, even his good intentions would not be fulfilled. Because under the present bureaucratic system